

IN THE INCOME TAX APPELLATE TRIBUNAL
“D” BENCH, MUMBAI

BEFORE SHRI SAKTIJIT DEY (JUDICIAL MEMBER)
AND
SHRI RAJESH KUMAR (ACCOUNTANT MEMBER)

I.T.A. No.1982/Mum/2019
(Assessment year 2014-15)

M/s Runwal Builders Pvt Ltd 5 th Floor, Runwal & Omkar Esquare Off Eastern Express Highway, Sion Chunabhatti Signal, Sion, Mumbai PAN : AAACR5419F	vs	Dy.CIT, Cent.Cir.4(1), Mumbai
APPELLANT		RESPONDENT

Appellant by	Shri Gaurav Kabra, (AR)
Respondent by	Shri Bharat Andhle, (Sr. DR)

Date of hearing	02-09-2021
Date of pronouncement	02-09-2021

ORDER

Per Saktijit Dey (JM)

This is an appeal by the assessee against order dated 10-08-2019 of learned Commissioner of Income Tax (Appeals)-52, Mumbai for the assessment year 2014-15.

2. At the outset, learned authorized representative of the assessee submitted that the dispute arising in the appeal has been settled under the ‘Direct Tax Vivadh se Vishwas Act, 2020 with issuance of Form 5 by the designated authority. Therefore, he made a request on behalf of the assessee for withdrawal of the

appeal. Learned departmental representative did not object to the aforesaid request.

3. In view of the facts discussed above and considering assessee's request, we permit withdrawal of the appeal. Accordingly, appeal is dismissed as withdrawn.

9. In the result, appeal of the assessee is dismissed.

Order pronounced on 02/09/2021.

Sd/-

sd/-

(RAJESH KUMAR)	SAKTIJIT DEY
ACCOUNTANT MEMBER	JUDICIAL MEMBER

Mumbai, Dt : 02/09/2021

Pavanan

Copy to :

1. Appellant
2. Respondent
3. The CIT concerned
4. The CIT(A)
5. The DR, ITAT, Mumbai
6. Guard File

/True copy/

By Order

Asstt. Registrar, ITAT, Mumbai

